

(b) and (c). The Government of India has no information in the matter. The information might be available with the State Governments who are concerned with the implementation of their schemes for legal aid to the poor.

**Recognition of Associations of Indian Audit and Accounts Department, West Bengal**

1554. { Shri S. M. Banerjee:  
 { Shrimati Renu  
 { Chakravartty:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that recognition has been restored to all the associations in the Indian Audit and Accounts Department in West Bengal;

(b) if not, the reasons therefor;

(c) whether any orders from the Home Ministry have been received by the Accountant General, Bengal; and

(d) if so, the reasons for not implementing the same?

**The Minister of Finance (Shri Morarji Desai):** (a) Yes, Sir. Orders restoring recognition have already been conveyed to the Associations of the Indian Audit and Accounts Department in West Bengal.

(b) to (d). Do not arise.

**Rural University in Mysore State**

1555. **Shri Chandriki:** Will the Minister of Education be pleased to state:

(a) whether there is any proposal to start a Rural University in the State of Mysore; and

(b) if so, when is it going to function?

**The Minister of Education (Dr. K. L. Shrimali):** (a) No, Sir.

(b) Does not arise.

**Pay Commission's Recommendations**

1556. **Shri Nambiar:** Will the Minister of Finance be pleased to refer to the statement laid on the Table by him on the 2nd August, 1960, regarding the implementation of the recommendations of the Pay Commission and state:

(a) whether the recommendations have been implemented or not;

(b) if not, the reasons therefor;

(c) whether any reference to an impartial tribunal has been made on any unresolved issue between the employees and the Government arising out of the Pay Commission's recommendations; and

(d) if not, the reasons therefor?

**The Minister of Finance (Shri Morarji Desai):** (a) and (b). Except for the recommendation relating to the scale at which regular leave is to be given to employees, decisions on all other items mentioned in the Finance Minister's statement on the 2nd August, 1960, have been implemented. It has been decided to refer the question regarding the scale of regular leave to the National Joint Council of employees proposed to be set up soon.

(c) No, Sir.

(d) There is no unresolved issue to be placed before a tribunal.

**Action taken on Memorandum from Government Servants**

1557. **Shri S. M. Banerjee:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 333 on the 26th March, 1962 and state:

(a) the points raised in the Memorandum that was received by the Home Minister; and

(b) the action that has been taken by Government on each of those points as well as on certain other requests made to the Home Minister personally by the deputationists?